

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

22.12.2010

OA No. 119/2006

None present for applicant.
Mr. T.P. Sharma, Counsel for respondents.

When the matter was listed 15.12.2010, this Tribunal had passed the following order:-

"None is present on behalf of the applicant even in second call. It is a 2006 matter. Let the matter be listed for hearing on 22.12.2010.

It is made clear that in case none ~~is~~ appears on behalf of the applicant on the next date of hearing, this Tribunal will decide the matter ex-parte."

Even today, none has appeared on behalf of the applicant. It may be stated here that in respect of the separate charge sheet pertaining to the applicant, the applicant had filed OA No. 42/2006, which had been dismissed by this Tribunal vide order dated 16.12.2010. The contention raised by the applicant in this OA is the same as was raised by the applicant in the earlier OA, which had been dismissed. In any case, since the applicant is not appearing in this case, instead of deciding the matter on merit, we dismiss this OA for non prosecution. Order accordingly.

The OA shall stands disposed of in the aforesaid terms.

Anil Kumar
(ANIL KUMAR)

M.L. Chauhan
(M.L. CHAUHAN)

MEMBER (A)

MEMBER (J)

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